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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% **Date of Decision: 23rd July, 2026**

+ CONT.CAS(C) 1264/2026

DR MANOJ KUMAR

.....Petitioner

Through: Mr. Sagar Shivam Jaiswal and Mr.
Neeraj Kumar, Advs.

Mob: 8010164371

Email:

advocatesagarsjaiswal@gmail.com

versus

NATIONAL MEDICAL COMMISSION

.....Respondent

Through: Mr. Amit Meharia and Mr. Abinash
Agarwal, Advs.

Mob: 9953676030

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

MINI PUSHKARNA, J (ORAL):

1. The present petition has been filed alleging wilful disobedience of the orders dated 23rd March, 2026 and 29th May, 2026, passed by this Court in W.P.(C) 3673/2026.
2. Learned counsel appearing for the petitioner submits that despite the clear and unambiguous time bound directions, the respondent has wilfully failed to comply with the same.
3. He, thus, submits that the representation dated 13th May, 2025, made on behalf of the petitioner remains undecided, and to the best of petitioner's knowledge, no committee has been constituted for the said purpose so far.
4. It is to be noted that the said representation has been made by the



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petitioner against the Notification dated 29th December, 2023, titled as “*Post-Graduate Medical Education Regulations, 2023 or PGMER-23*”, to the extent that it disqualified the persons holding the degree of Doctor of Medicine (“MD”) in Biochemistry from pursuing the super-speciality course of MD in Endocrinology.

5. *Per contra*, learned counsel appearing for the respondent has handed over to this Court an Office Order dated 22nd July, 2026, issued by the National Medical Commission, Post Graduate Medical Education Board, Government of India, which reads as under:

No. N-P050(20)80/2026-PGMEB-NMC
Government of India
National Medical Commission
Post Graduate Medical Education Board

Pocket-14, Sector – 8
Dwarka, Phase – 1, New Delhi-110077

Dated 22 July 2026

OFFICE ORDER

Subject:- Constitution of a Sub-Committee of NMC to examine the issue of inclusion of M.D. (Biochemistry) as feeder qualification for D.M.(Endocrinology); M.D. (Emergency Medicine) for D.M.(Neurology) & D.M.(Cardiology); and M.D.(Topical Medicine) for D.M. in Gastroenterology, Rheumatology, Endocrinology, Critical Care, Nephrology and Hematology.

As approved by the Competent Authority, a Sub-committee of National Medical Commission (NMC) is hereby constituted to examine and recommend the inclusion of following Broad-specialty (M.D.) feeder qualifications as eligibility for Super-specialty [Doctorate of Medicine (D.M.)] qualifications:-

S.No. (1)	Feeder Broa. Specialty Qualification (2)	Area of specialization (3)
1	M.D. (Biochemistry)	D.M. (Endocrinology)
2	M.D. (Emergency Medicine)	D.M. (Neurology) D.M. (Cardiology)
3	M.D. (Topical Medicine)	D.M.(Gastroenterology) D.M.(Rheumatology) D.M.(Endocrinology) D.M.(Critical Care) D.M.(Nephrology) D.M.(Hematology)

2. The Sub-committee will consist of following Experts/ professors:-

- Dr. Princi Jain
Professor, Lady Hardinge Medical College & SSKH, New Delhi-110001
- Dr. Ajay Chauhan, Director & Professor
ABVIMS, Dr. R M L Hospital, New Delhi – 110001
- Dr Paras Kathuria,
Professor, Deptt. of Medicine



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VMMC Medical College & Safdarjung Hospital
New Delhi - 110029

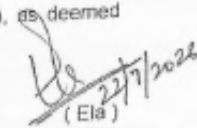
iv) Dr. Pulin Kumar Gupta
Director & Professor of Medicine
ABVIMS, Dr RML Hospital, New Delhi - 110001

3. The Terms of Reference (TOR) of the above Sub-committee will be as under:-

(i) Will examine the curriculum, clinical training and all other relevant aspects of the Broad Specialty courses as mentioned in col.2 of the table at paragraph 1 above to decide on the eligibility for super specialty courses at col.3 of the table.

(ii) The Sub-committee shall submit its recommendation with 60 days of the issue of this Office Order.

4. The Sub-committee may obtain views from any other expert(s), as deemed necessary.


(Els)
Under Secretary (PGMEB)

6. By referring to the aforesaid, learned counsel appearing for the respondent submits that the sub-committee, which has been constituted, shall consider the representation of the petitioner and shall submit its recommendation, within a period of sixty (60) days of issuance of the said Office Order.

7. Accordingly, the respondent is enjoined upon to follow the timelines, as given in the Office Order dated 22nd July, 2026.

8. Noting the aforesaid, the present petition is accordingly disposed of.

MINI PUSHKARNA, J

JULY 23, 2026/SK